

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

13-11-2000.

Learned counsel for the applicant prays for time to file rejoinder. Heard. Time granted as last chance to file counter by 24-11-2000.

13/11/2000

REGISTRAR

Rejoinder not filed.
Rejected
23/11

24-11-2000.

Learned counsel for the applicant prays for time on the ground of the illness of the applicant which preclude him to file rejoinder. Heard. The learned counsel has been taking time since 8-9.2000 to file rejoinder. Even last chance granted is also over and therefore his prayer is rejected. Put up to Bench as the pleadings are deemed completed.

24/11/2000
REGISTRAROF. 14.03.2001

Rejoinder has been filed in Court to-day after serving copy on the other side. Pleadings are complete. Adjourned to 20.03.2001 for hearing and final disposal at the stage of admission.

J. S. Jayaram
VICE-CHAIRMAN
14/3

Member (S.)

Or. No. 8 dated 20.3.2001

Heard Shri P.R.J. Dash, learned counsel for the petitioner and Shri A.K. Bose, learned Sr. St. Counsel. Hearing in the matter is concluded. Posted to 21.3.2001 for delivery of orders.

J. S. Jayaram
VICE-CHAIRMAN
20/3/2001

MEMBER (JUDICIAL)

Later: After the above order was passed closing the hearing and fixing the date for delivery of orders to 21.3.2001, Shri Dash wanted that the matter be put up again under the heading TO BE MENTIONED in order to enable him to make further submissions. As the hearing of the O.A. has already been concluded, this prayer is rejected.

J. S. Jayaram
VICE-CHAIRMAN
20/3/2001

MEMBER (JUDICIAL)

LATER
ORDER NO. 9. DT. 20.3.2001.

Mr. P.R.J. Dash, Lt. counsel for the applicant files a memo with copy to other side stating that he does not want to pursue the O.A. and he wants to withdraw this O.A. In view of this, the O.A. is disposed of as not being pressed. Stay order stands vacated.

J. S. Jayaram
20/3/2001
Member (S.)